

100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 178/2001

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SECTION OFFICER (Judl.)

FORM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUJARATI BENCH

ORDER OF THE TRIBUNAL

Org. App/Alld. P. tn/Cont. Petn/Rev. App. No. 178/04.....

In O.A.

Name of the Applicant(s) Pradip Kr. Boro

Name of the Respondent(s) H.O.I. Gms.

Advocate for the Applicant H. Deka, P.K. Deka, R. Savna

Counsel for the Railway/C.G.S.C.

OFFICE NOTE

DATE

ORDER OF THE TRIBUNAL

16.8.2004

Heard Mr. P.K. Deka, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents.

The O.A. is regarding the selection to the post of Extra Departmental Branch Post Master in Malmura Branch Office. The applicant submitted representation to the Superintendent of Post Offices, Darrang Division, Tezpur to re-examine the certificate and to appoint the fit candidate for the post of BPM in Malmura Branch Post Office which is yet to be disposed of by the respondents.

Accordingly, the respondents are directed to dispose of the representation dated 1.6.2004 submitted by the applicant, within two months from the date of receipt of this order. Till the completion of the aforesaid exercise, if any appointment letter is issued the operation of the same shall be kept in abeyance.

The O.A. is accordingly disposed of. No order as to costs.

Steps taken with
envelopes.

Prd

Copy not yet served on
Respondent's Counsel.

N. Sircar
12/8/04

28.8.04
Copy of the order issued
over to Mr. C.G.S.C. for the
respondent.

KK 28/8/04
Copy of the order has been
sent to the office for issuing
the same to the applicant by post.

mb

K. P. Boro
Member (A)

10 AUG 2004

3

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI
BENCH.

(An application under Section 19 of the Central
Administrative Tribunal Act, 1985)

O.A. No. 178/04

Sri Pradip Kr. Boro

... Petitioner

- Vs -

The Union of India & anr.

SYNOPSIS:-

... Respondents.

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Filed by :

P. K. Deka

Advocate

10 AUG 2004

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI
BENCH.

(An application under Section 19 of the Central
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- VS -

The Union of India & anr.

... Respondents.

I N D E X

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Filed by :

Advocate

filed by -
P.K. Deha
Advocate
10.8.04

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI

B E N C H.

(An application under Section 19 of the Central
Administrative Tribunal Act, 1985).

O.A. No. 178 / 04

Sri Pradip Kr. Boro
S/o. Sri Mati Ram Boro
Resident of village Malmura
P. S. Tangla, P. O. Malmura
District Darrang, Assam.

... PETITIONER

-A N D -

1. The Union of India

Represented by the Secretary
Department of Postal Services
under the Ministry of Communication.

2. The Post Master General

Assam Circle Panbazar,
Guwahati - 781001.

3. The Superintendent of Post Offices

Darrang Division,
Tezpur - 784001.

Contd...

4. Sri Baidya Nath Kachari

S/o Late Bhogiram Boru

Resident of village Malmura

P. S. Tangla P. O. Malmura

District Darrang, Assam.

... RESPONDENTS.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE :

This application is made against the action of the respondents more specifically the respondent No.3 in not considering the representation of the applicant dated 1.6.04 praying thereby to re-examine the educational certificate and other relevant documents for appointment of the fit candidate to the post of Extra Departmental Branch Post Master (BPM) to Malmura Branch Officer (BO) amongst the candidates those who applied to the said post in response to the letter No. H2-88/Ch-I dated 10.9.03 issued by the respondent No.3. Further through the said representation the applicant.

2. LIMITATION :

The applicant declares that the instant application has been filed within the limitation.

Contd...

Sri Pradip Kumar Boro

period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

3. JURISDICTION :

The applicant further declares that the subject matter of the case is within the jurisdiction of the Hon'ble Administrative Tribunal.

4. FACTS OF THE CASE :

4.1. That the petitioner is an Indian citizen having his permanent residence at village Malmura in the district of Darrang.

4.2. That the petitioner who was born on 31.12.78 passed his H.S.L.C. examination in the year 1996 under the Board of Secondary Education, Assam. The petitioner was placed in 3rd Division and he secured in total 343 marks out of Grand Total of 900 marks.

Copy of the Admit card showing the date of birth is annexed as ANNEXURE-1.

4.3. That the petitioner having passed his H.S.L.C. Examination registered his name in the Mangaldoi Employment Exchange in the Schedule Tribe category under Regd. No. 686/2002.

- 4 -

Copy of the Identity Card of the Mangaldoi
Employment Exchange is annexed as ANNEXURE-2.

4.4. That the respondent No.1 is the Union of India represented by its Secretary, Deptt. of Postal Services, the respondent No.2 is the Post Master General, Assam Circle, the respondent No.3 is the Superintendent of Post Offices Darrang Division having the headquarter situated at Tezpur.

4.5. That the respondent No.3 vide his letter No. H2-88/Ch-I dated 10.9.03 requested the petitioner to submit his application complete in all respects to reach the office of the respondent No.3 on or before 30.9.03 for appointment to the post of Extra Departmental Branch Post Master (B.P.M) Malmura Branch Office(BO).

Copy of the letter dated 10.9.03 is annexed as ANNEXURE-3.

6. That the eligibility conditions for appointment of the person to the said post of BPM , Malmura BO are as follows :

" 4 Eligibility Conditions

- 1) AGE : above 18 years and below 62 years of age as on the last date for receipt of applications.

Contd...

- 5 -

**ii) MINIMUM EDUCATIONAL QUALIFICATION HSLC/X standard
Pass**

No weightage is given for higher qualification. However this does not bar the candidates with higher qualification from applying the post.

iii) RESIDENCE :

Candidates belonging to places other than Post Office village can also apply for the post and such candidates should shift the residence to P.O. village in the event of his/her selection. The selected candidate should produce a proof to that effect within the date prescribed by the undersigned after selection.

iv) ACCOMMODATION :

The candidate selected should provide free accommodation to house the post office.

v) INCOME AND PROPERTY :

a) The candidate should have an independent source of income for his/her livelihood. Income certificate in candidate's own name (including clearly the source of income) issued by Revenue/competent authority should be furnished in enclosed proforma. Income in the name of guardian/other will not make

Contd...

Sri Parodip Kumar Bose

- I. School Leaving Certificate or Certificate regarding date of birth.
- II. Marksheet of H.S.L.C. (and higher qualification if any)
- III. Caste Certificate issued by the D.C./competent authority in the enclosed proforma (in case of candidates belonging to S.C. ST/OBC)
- IV. Record of rights of property(if property is in the name of the candidate only. If no such property exists, this enclosure is not insisted upon).
- V) Income certificate in the name of candidate issued by Revenue/competent authority in the enclosed proforma.
- VI. Two character certificates issued by prominent person of the locality.

4.6. SELECTION PROCESS :

Selection will be made on merit among the candidates who fulfil all the prescribed eligibility conditions..."

4.7. That the petitioner applied for the said post of BPM as per the terms and conditions stipulated in the letter calling for application dated 10.9.03. The petitioner submitted certificate regarding date

Contd...

the candidates eligible for the post. Only such candidates who fulfil this condition and all other eligibility conditions will be eligible to apply for the post.

b) Preference will be given to those candidates who derive income from the landed property/immovable assets in their name. A copy of the record of rights of property issued in respect of property in the name of candidate only should be enclosed. Joint property or hereditary property not transferred in the name of the candidate, will not be considered as property in the name of the candidate. The landed property/immovable assets purchased/transferred in the name of the candidate subsequent to the submission of application but before the last date or receipt of applications, will be considered only if the copy of record of rights as mentioned above, and income certificate issued by competent authority indicating the income from such property, are submitted to reach the undersign on or before the last date fixed for receipt of applications.

4.5. DOCUMENTS TO BE ENCLOSED :

Copies of the following certificates/documents should be enclosed to the application invariably. If any of these enclosures listed below do not accompany the application, the application is liable to be rejected out right.

Contd...

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of birth, Mark Sheet of H.S.L.C. caste certificate issued by the D.C. record of rights of property income certificate issued by the Revenue authority and two character certificates. The respondent No. 4 also applied for appointment in the said post of BPM.

Copies of Mark Sheet caste certificate record of rights, income certificate and character certificate are annexed as ANNEXURES- 4, 5, 6, 7, 8(a) and 8(b) respectively.

4.8. That as per the terms stated in the letter calling for appointment dated 10.9.03 the closed covers containing applications were opened by the respondent No.3. Thereafter the respondent No.3 vide letter No. H2/88/Ch-I dated 14.10.03 requested the Circle Officer, Khairabari Revenue Circle to confirm if the land shown by the petitioner and the respondent No.4 are actually held in their own names.

Copy of the letter dated 14.10.03 is annexed as ANNEXURE-9.

4.9. That in response to the query of the respondent No.3, the Circle Officer, Khairabari Revenue Circle vide his report dated 31.12.03 informed that the petitioner has been occupying in his own

Contd...

name a plot of land measuring 1 Bigha 4 Kathas 6 Lechas covered by Dag No. 11 of K.P.Patta No. 80 of village Malmura, Mauza Majikuchi. On the other hand the Circle Officer informed that the respondent No. 4 has been possessing a plot of land measuring 3 Bighas 4 Kathas 18 Lechas covered by Dag No. 671 of K.P.Patta No. 194 of village Malmura, Mauza Majikuchi alongwith his two brothers jointly.

Copy of letter dated 31.12.03 of the Circle Officer, Khairabari Revenue Circle is annexed as ANNEXURE-10.

4.10. That after opening of the closed covers the petitioner found that so far H.S.L.C. Examination marksheets were concerned he had an advantage upon the respondent No. 4 inasmuch as out of grand total of 900 marks the petitioner scored 343 and the respondent No. 4 Scored 297 marks. Considering the said advantage both in respect of the land holding and marks obtained in the H.S.L.C. Examination, the petitioner was upon the bonafide expectation that he would be selected for appointment.

Copy of the mark sheet of the respondent No. 4 is annexed as ANNEXURE-11.

Contd...

4.11. That since the month of December, 2003 much time had elapsed but there was no communication with the petitioner from the respondent No.3. To clear up his minds the petitioner on the last part of May 2004 visited the office of the respondent No.3 and came to know that there was a move on the part of the respondent No.3 to appoint the respondent No.4 to the post of BPM, Malmura BO. For the said purpose letter calling for medical report from the respondent No.4 was already issued. The petitioner could not make out for what qualifications the respondent No.4 was selected. So the petitioner alongwith one Fuleswar Basumatary (a candidate) requested through their representation dated 1.6.04 to halt the said selection process and re-examination of the documents submitted by each of the candidates afresh and appoint the eligible candidate accordingly.

Copy of the representation dated 1.6.04
is annexed as ANNEXURE-12.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION :

5.1. That the petitioner begs to state that as apparent from the letter dated 10.9.03 the selection for the said post would be made on merit among the candidates who fulfill all the prescribed eligibility conditions. Further it is apparent that preference

Contd...

would be given to those candidates who derive income from the landed property/immovable assets in their name. It is also apparent that joint property or hereditary property not transferred in the name of the candidate would not be considered as property in the name of the candidate. The respondent No. 4 has failed to comply with the said criteria not to speak of the marks he obtained in the H. S. L. C. examination which is much below then the petitioner. So there does not arise any reasons on the part of the respondent No. 3 in leaving the petitioner and select the respondent No. 4 except for some extraneous considerations.

5.2. That the petitioner begs to state that as published in the letter dated 10.9.03 issuance of letter calling for medical examination from any candidates is a pre-appointment formalities. The petitioner has the apprehension that the respondent No. 3 in clear violation to the conditions stipulated in the letter dated 10.9.03 is all set to appoint the petitioner. So the petitioner has been constrained to file this petition for calling the records pertaining to the selection of candidate for the post of BPM, Malmura BO and after verification of the selection process adopted by the respondents issue a direction to appoint the eligible candidate. In the meantime if the appointment letter to the

Contd...

respondent No.4 is issued the petitioner through this petition prays before this Hon'ble Tribunal to direct the respondents not to give effect to the same.

5.3. That the petitioner has come to know from a credible source that the respondent No.3 is trying his level best to appoint the respondent No.4. If the same is allowed to stand the act of the respondent No.3 would definitely discriminate the petitioner inasmuch as Art. 16 of the Constitution guarantees that the citizen has the right to make an application for a post under the Govt. and also the right to be considered on merit for the post.

5.4. That the petitioner begs to state that the selection of the respondent No.4 has been made without proper verification of the documents submitted by the petitioner and other candidates and the entire selection process was motivated and influenced by extraneous consideration and the same is arbitrary and liable to be set aside.

6. DETAILS OF REMEDIES EXHAUSTED :

6.1. That the petitioner has been running from the pillar to post to stall the selection process for doing justice to his claim. But the respondents are hell bent to appoint the respondent No.4. Finding

Contd...

Sri Prodeep Kumar Boro

no other alternative forum the petitioner has preferred this application and the reliefs sought herein are just and proper.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT :

The petitioner further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR :

Under the facts and circumstances stated above the petitioner most respectfully prays that the instant application be admitted, records pertaining to the selection process for appointment of candidates for the post of Extra Departmental Branch Post Master (BPM), Malmura Branch Office as per letter No. H₂/88/Ch-I dated 10.9.03 issued by Respondent No.3 be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records the following reliefs be granted to the petitioner -

Contd...

8.1. To direct the respondent No.3 to cancel the appointment of the respondent No.4 to the post of Branch Post Master (BPM) Malmura B0 and appoint the rightful candidate in the said post.

8.2. Cost of the petition.

8.3. Any other relief/reliefs to which the petitioner is found to be entitled under the law.

9. INTERIM ORDER PRAYED FOR :

In the meantime Your Lordship would be pleased to stay the process of appointment to the post of Branch Post Master, Malmura B.O. and/or in the event if the appointment letter is issued to the respondent No.4 the operation of the same be pleased to stay.

10.

11. PARTICULARS OF THE I.P.O.

1. I.P.O. NO :

2. DATE :

3. Payable at: Guwahati.

12. LIST OF ENCLOSURES :

As stated in the Index.

Contd...

VERIFICATION

I, Sri Pradip Kr. Boro, Son of Sri Moti
Ram Boro, aged about 25 years, by profession Unemployed,
Resident of village and P.O. Malmura, P.S. Tangla ,
District Darrang do hereby solemnly affirm and
verify the statements made in paragraphs 1, 2, 3, 4¹⁴³
5 to 12 are true to my
knowledge and those made in paragraphs 4-2, 4-5, 6, 4⁷
4-8, 4⁹, 4¹⁰, 4¹¹ 4¹² are also true to my
legal advice and the rest are my humble submission
before the Hon'ble Tribunal I have not suppressed any
material facts of the case.

And I sign this verification on this
th day of August, 2004 at Guwahati.

Sri pradip Kumar Boro

S I G N A T U R E

Office No.

226077



Annexure I

Photograph

Board of Secondary Education, Assam, Guwahati
ADMIT

.....
 Poodip Kumar Boro.
 Son/daughter of Mati Ram Boro.
 Roll No 6 425 No. 77
 To the High School Leaving Certificate Examination, 1996 to
 commence on Friday, the 15th March, 1996
 His/Her Date of Birth is 31-12-78

Subjects for Examination :—

MIL or its alternative	Elective
Bd.	HN4

Note :- Hours of Examination :—

Morning—From 9 a.m. to 12 noon
 Afternoon—From 1-30 p.m. to 4-30 p.m.

N.B.—Any alteration made in the entries on this Admit Card without the authority of the Board renders the candidate liable to disqualification for sitting at this or any subsequent Examinations.

Countersigned

Officer-in-charge
 Asstt. Officer-in-charge
 (Office Seal)
 HSLC Examination 1996
 Block-a Centre

Sd/- B. C. Goswami
 Controller of Examinations
 Board of Secondary Education, Assam
 Guwahati-781021

Examined by Mr. Deka

P. R. Deka

Adm. No.

S / T

GOVERNMENT OF ASSAM

District Employment Exchange, Mangaldai

Department Exchange & Employment

(Identify Card) (Revised

Category SC/BT/OBC/PH/Ex. S/TC/Ex.TT.

1. Name : Sri Pradip Kr. Boro
2. Date of Birth : 31.12.78.
3. Date of Regn. : 2.4.02
4. Regn. No. 686/2002
5. Qualification : H. S. L. C. Passed
6. N. C. C. Code No. XOI. 10.
7. Occupation : x
8. Prominent Identification Mark : x

Sri Pradip Kumar Boro

(Signature of Applicant (SEAL) Sd/- Illegible,
Employment Officer
Sd/-Illegible, Dist. Employment Exchange, Mangaldai
(Seal)

Next Renewal Date : April, 2005

[Signature]

P. K. Sekha

[Signature]

(13)

To

Sri Prodip Kr. Bara

S/o Mat Ram Bara

vill & P.O. - Malmura

Darraing

Dak Bhawan

(A-ক্ষেত্র পদ্মতল, সেক্ষন-781001)

Supdt. of Post

Darraing Division, Darraing-781001

From

DEPARTMENT OF POSTS

To

No. H2-88/Ch-I

Dated at Tezpur... the 10/9/10?

Sub: Appointment to the post of GDS BPM Malmura B.

In connection with appointment to the above post, your name has been sponsored by the employment exchange. You may submit your application in the enclosed form, complete in all respects, which should reach this office on or before 30.9.10. The application should be submitted in closed cover only, duly superscribed in bold letters as 'APPLICATION FOR THE POST OF BPM/EDSPM. Malmura.....BO/EDSO'. Incomplete application, application without prescribed enclosures and application received after the due date will not be entertained.

2. The appointment is purely temporary and in the nature of a contract liable to be terminated by the competent authority at any time with one month's prior notice. The work is part-time for a period of 3 to 5 hours a day and the appointment will not confer any right on the candidate to claim any regular full time post in the department. The post carries time related continuity allowance of Rs. 12.80/- plus admissible DA.

3. Any kind of influence brought by the candidates regarding appointment will be considered as a disqualification. No correspondence attempting to influence the selection process will be entertained.

4. ELIGIBILITY CONDITIONS:

(i) To be fulfilled as on the last date fixed in the original notification i.e.

(i) AGE:

Above 18 years and below 62 years of age as on the last date for receipt of applications.

(ii) MINIMUM EDUCATIONAL QUALIFICATION:

HSLC/X standard pass.

No weightage is given for higher qualification. However this does not bar the candidates with higher qualification from applying for the post.

(iii) RESIDENCE:

Candidates belonging to places other than Post Office village, can also apply for the post and such candidate should shift the residence to PO village in the event of his/her selection. The selected candidate should produce a proof to that effect within the date prescribed by the undersigned, after selection.

(iv) ACCOMODATION:

The candidate selected should provide free accommodation to house the Post Office.

(v) INCOME AND PROPERTY:

(a) The candidate should have an independent source of income for his/her livelihood. Income certificate in candidate's own name

P. R. Deka

(indicating clearly the source of income) issued by Revenue/competent authority should be furnished in enclosed proforma. Income in the name of guardian/other will not make the candidate eligible for the post. Only such candidates who fulfil this condition and all other eligibility conditions, will be eligible to apply for the post.

(b) Preference will be given to those candidates who derive income from the landed property/immovable assets in their name. A copy of the record of rights of property issued in respect of property in the name of candidate only, should be enclosed. Joint property or hereditary property not transferred in the name of the candidate, will not be considered as property in the name of the candidate. The landed property/immovable assets purchased/transferred in the name of the candidate subsequent to the submission of application but before the last date for receipt of applications, will be considered only if the copy of record of rights as mentioned above, and income certificate issued by competent authority indicating the income from such property, are submitted to reach the undersigned on or before the last date fixed for receipt of applications.

(vi) The candidate should not be an elected member of the panchayat/other statutory bodies.

(vii) The candidate should not be an agent of LIC or other insurance/finance companies.

5. DOCUMENTS TO BE ENCLOSED:

Copies of the following certificates/documents should be enclosed to the application, invariably. If any of these enclosures listed below do not accompany the application, the application is liable to be rejected outright. The originals need not be sent. They may be produced for verification when called for.

- (i) School leaving certificate or certificate regarding date of birth.
- (ii) Mark sheet of HSLC (and higher qualification if any).
- (iii) Caste certificate issued by the DC/competent authority in the enclosed proforma. (in case of candidates belonging to SC/ST/ODC).
- (iv) Record of rights of property (if property is in the name of candidate only. If no such property exists, this enclosure is not insisted upon).
- (v) Income certificate in the name of candidate issued by Revenue/competent authority in the enclosed proforma.
- (vi) Two character certificates issued by prominent persons of the locality.

6. SELECTION PROCESS:

Selection will be made on merit among the candidates who fulfill all the prescribed eligibility conditions. The closed covers containing applications will be opened in this office by the undersigned on 11.10.03..... in the presence of all such candidates who may be present. All the candidates may participate in this process personally and their representatives will not be allowed. Before opening the covers/applications the candidates present, will be explained about the eligibility conditions/preferential condition/selection process once again.

The selection would be finalised in the presence of candidate and the name of selected candidate would be notified then and there and the letter of selection would be issued to the selected candidate. Thereafter, the other pre-appointment formalities such as verification of documents, medical examination, collection of pre-appointment papers etc. would be completed. The selection/ appointment would be provisional till completion of police verification and also subject to the conditions as mentioned in provisional appointment letter/order.

7. If any information furnished by the candidate is found to be false at a later date, the selection/appointment is liable to be terminated apart from criminal prosecution.

Enclos: 1. Proforma of application.
2. Proforma of caste certificate (wherever applicable)
3. Proforma of income certificate.

Signature :

Designation :

दाम बाबू

दरां बाबू, तेजपुर-784001

Supdt. of Post, T. P. T.

Darrang Division, T. P. T. -784001

No. 152594

Board of Secondary

Education, Assam



ANNEXURE I

GUWAHATI 781 021

Date : 10-07-1996

MARKS SHEET

HSLC

This is to certify that Pradip Kumar Sarma Roll No. 425 No. 77 of Adarsh Vidya Bhawan School has secured marks as detailed below, in the High School Leaving Certificate Examination, 1996.

C	WORK EXPERIENCE Grade	CORE SUBJECTS												ELECTIVE			900 Division		
		First Language <u>Bd</u>				Languages in Lieu of first Language		Second Language ENGLISH		GENERAL SCIENCE		GENERAL MATHEMATICS		SOCIAL STUDIES					
		FIRST PAPER Full marks	SECOND PAPER Group A Full marks	FIRST PAPER Group B/C Full marks	SECOND PAPER TOTAL Full marks	Full marks	Pass marks	FIRST PAPER Full marks	SECOND PAPER Full marks	FIRST PAPER Full marks	SECOND PAPER Full marks	FIRST PAPER Full marks	SECOND PAPER Full marks	FIRST PAPER Full marks	SECOND PAPER Full marks				
2	59	50	109			44	23	67	21	14	35 +10	27	10	37 +8	42	23	65	30	Grand Total 111

Marks entered

Marks compared

Controller of Examinations

Date.....

Date.....

Work Experience Grade denotes:
 A—Excellent
 B—Good
 C—Fair
 D—Average
 E—Poor (needs improvement)

SERICULTURE:	Full/Pass Marks		HOME SCIENCE/ AGRICULTURE:	Full/Pass Marks	
	Theoretical	Practical		Theoretical	Practical
CRAFTS:	70	21	Theoretical	60	18
	30	9	Practical	40	12

CRAFTS: Theoretical 50 15 Practical 50 15

HOME SCIENCE/AGRICULTURE: Theoretical 30 9 Practical 70 21

Asst. Controller of Examinations

Eligible for Compartmental in

 1st Division : 540 and above
 2nd Division : 405—539
 3rd Division : 270—404

Division

—

ANNEXURE - 5

APPENDIX 'B'

FORM OF CAST CERTIFICATE - SC/ST

This is to certify that Shri Prodip Kumar
Boro Son of Sri Mati Ram Boro of village/town
in District Darrang of the State of Assam belongs to
the S.T. which is recognised as a Schedule Caste/
Schedule Tribe under :

The Constitution(Schedule Castes) Order, 1950

The Constitution (Schedule Tribes)Order,1950

The Constitution(Schedule Castes)(Union Territory)
Order, 1951

The Constitution(Schedule Tribes)(Union Territory)
Order,1951

as amended by the Scheduled Castes and Scheduled Tribes
sts (Modification)Order,1956 the Bombay recognition
Act 1960, the Punjab Recognition Act,1966 the State
of Himachal Pradesh Act,1970, the North-Eastern Area
(Re-organisation Act,1971 and the Schedule Castes
and Scheduled Tribes Orders(Amendment)Act,1976.

The Constitution(Jammu & Kashmir)Scheduled Castes
Order 956

The Constitution(Andaman & Nicobar Islands)Schedule
Tribes Order,1959 as amended by the Schedule Castes
and Scheduled Tribes Order (Amendment Act) 1976.

The Constitution(Dadra and Nagar Haveil)Scheduled
Castes Order,1962

The Constitution (Dadra and Nagar Haveil)Scheduled
Tribes Order 1962.

Contd...

Prodip Boro
P.K. Boro
Golap Boro

- 2 -

The Constitution(Pondicherry) Schedule Castes Order,1964

The Constitution (Uttar Pradesh)(Schedule Tribes)

Order , 1967

The Constitution (Goa,Daman & Diu)Scheduled Castes
Order,1968

The Constitution(Goa,Daman & Diu)Scheduled Tribes
Order 968

The Constitution(Nagaland) Scheduled Tribes Order,1970

2. Shri Prodip Kumar Boro and/or/his/her family
ordinarily reside(s) in village/Town Malmura of Darrang
Dist./Division Mangaldoi of the State/Union Territory
of Assam.

Place :

Date ::

Signature

Designation(with seal of office

Sd/-Illegible State
Union Territory
(Seal)

NOTE : The term ordinarily resides used here will have
the same (sic.) section 20 of the Representation of
the People's Act,1950.

Please delete the words which are not applicable to
be signed by :

1. District Magistrate/Additional District Magistrate
Collector Deputy Commissioner/Additional Deputy
Commissioner/Deputy Collector/First Class Stipendiary
Magistrate/City Magistrate/Sub-Divisional Magistrate

Contd...

not below the rank of 1st Class Stipendiary Magistrate
Taluka Magistrate/Executive Magistrate/Extra Asstt.
Commissioner.

2. Chief Presidency Magistrate/Additional Chief
Presidency Magistrate/Presidency Magistrate.
3. Revenue Officer not below the rank of Tehsilder
4. Sub-Divisional Officers of the area where the
candidate and/or his family normally resides.
5. Administrator/Secretary to Administrator(sic...)
Officer (Lakshadweep Island).

Translated Copy

Certified copy of Jamabandi for the period
1976-77 of village Malmura, Mauza Majikuchi

<u>No. of Patta</u>	<u>Name of Pattadar</u>	<u>Dag</u>	<u>Area</u>	<u>Class</u>	<u>Rev.</u>	<u>L.T.</u>	<u>Remarks</u>
<u>Old</u>	<u>New</u>	<u>Father's name,</u>	<u>No. of</u>	<u>of</u>			
		<u>residence.</u>	<u>Dag</u>	<u>land</u>			
73,73	80	1. x					
81		2. x					
	3. Sri Pradip	11	1 B. Bari	1 B. 9.30	5.32		
	Kr. Boro						
	S/o. Sri Moti		4K.	4 K.			
	Ram Boro						
		6 L.	6 L.				

(Kha) As per order dated 15.3.02 of the Circle Officer in the chitha the name of Sri Pradip Kr.Boro S/o. Sri Mati Ram Boro is mutated in Dag No. 11 to an extent of 1 Bigha 4 Kathas 6 Lechas of land on the relinquishment by Sri Mati Ram Boro.

Sd/- Lchit Boro Sd/- Illegible

31.10.03 27.3.02

Revenue Sheristadar

SI /-10.11.03

*Conrad 60 m
P. K. deka
100 m*

ANNEXURE - 7

(Round Seal)

A-5

Government of Assam

Office of the Circle Officer Khoirabari Rev. Circle,
Khoirabari.

No. 456

Dated 19.9.03

INCOME CERTIFICATE

On the strength of the Certificate/
 Report of the Chairman, village Panchayat/village
 Accountant/Revenue Inspector this is to certify that
 the Annual income of Sri Pradip Kumar Boro son of
 Sri Mati Ram Boro resident of village Malmura under
 Majikuchi Mauza in the district of Darrang as
 follows :

Pegari Rs. 3000.00 (three thousand) only Total
 Rs 3000.00 (Rupees three thousand)

This certificate is issued for the
 purpose of apply for service only.

Sd/- Illegible,
 19/9

Circle Officer
 Khoirabari Rev. Circle
 Khoirabari
 (Seal)

26/9/03
 P. K. Deka

26/9/03

ANNEXURE - 2-a

Type Copy

Office of the Principal of
Nackata Milan Higher Secondary School P.O.Nackata,
Dist.Kamrup (B.A.C.), Assam.

Date : 22.9.03

CHARACTER CERTIFICATE

Certified that Sri Pradip Kumar Boro
son of Mati Ram Boro of village Malmura, P.O.Malmura
in the district of Darrang was a student of Nackata
Milan Higher Secondary School.

As far as I know him/her/he/she bears
good moral character.

I wish him success in life.

Sd/-Illegible,
Principal
Nackata Milan H. S. School
(Office Seal)

B
P.K. Deka
P.M.S.

- 28 -

32

ANNEXURE - 2-b

Translated Copy

CERTIFICATE

Certified that Sri Pradip Kr. Boro,
S/o. Matiram Boro is a resident of village Malmura
under Mauza Majikuchi.

I wish him success in future.

Sd/- Sri Tapeswar Kachari

5.11.03

Illegible

Given and to ..

P.K. Deba

Deba Deba

ANNEXURE - 9

Dept. of Post India
Office of the Supt. Post Office Darrang Division,
Tezpur - 784001

No. 112/88/Ch-I

Dated Tezpur the 14.10.2003

To,

The Circle Officer,
Khairabari Revenue Circle, Khairabari.

Sub :: Confirmation of land holding by candidates
for selection as Extra Departmental Agents.

Sir,

Land holding particulars furnished by the
following candidates in connection with Selection as
Extra Departmental Branch Post Master are appended
below.

Kindly favour this office with a confirmation
report if the land as scheduled below against their
names are actually held in their own names.

<u>Name of candidate</u>	<u>Particulars of land</u>
1. Sri Pradip Kr. Boro S/o. Sri Mati Ram Boro	Village Malmura Mauza Majikuchi Patta No. 80, Dag No. 11 land measuring 1(one) Bigha 4(four) Kathas 6(six) Lechas.
2. Sri Baidyanath Kachari S/o. Late Bhogi Ram Boro	Village Malmura Mauza Majikuchi Patta No. 114, Dag No. 671 Land 3 Bighas 4 Katha 18 Lechas.

Yours faithfully,

S/- Illegible,
Supt. of Post Offices
(Office Seal)

P.K. Deka

30
31
(Translated Copy)

ANNEXURE - 10

Govt. of Assam

Office of the Circle Officer, Khairabari Rev. Circle
Khairabari.

No. KBR..(sic)/505

Dated 31.12.03

To,

The Superintendent
Dept. of post offices, Tezpur

Sub :: Landholdings in the name of 1) Sri Pradip Kr. Boro, S/o. Matiram Boro 2) Sri Baidya Nath Kachari, S/o. Late Bhogi Ram Boro.

Ref :: Your letter No. 112/88/Ch-I dated 14.10.03

Sir,

With respect to the above subject and reference respectfully it is submitted.

1. Sri Pradip Kr. Boro/S/o. Sri Matiram Boro is the absolute owner of land measuring 1 Bigha 4 Kathas 6 Lechas covered by Dag No. 11 of K.P. Patta No. 80 of village Malmura, Mauza Majikuchi and he is possessing the said land.

2. Sri Baidya Nath Kachari, S/o. Late Bhogi Ram Boro is holding jointly as co-owner with his two brothers land measuring 3 Bighas 4 Kathas 18 Lechas covered by Dag No. 671 of K.P. Patta No. 114 of village Malmura, Mauza Majikuchi and possessing jointly.

This is the report for favour of your information.

Yours sincerely

Sd/- Illegible,
30.12.03
Circle Officer
Khairabari Rev. Circle
(office seal)

Comptd to 30.12.03
P.K. Deka
M. 100

ANNEXURE - 12

(Translated Copy)

To,
The Superintendent of Post Offices,
Darrang Division, Tezpur- 784001

Sub :: Application for re-examination of the certificates and appoint the fit candidate for the post of BPM/Malmura Branch Post Office.

Date : 1.6.04.

Sir,

It has come to our knowledge that one Sri Baidya Nath Kachari has been appointed by the department inspite of his unfitness to the post. In the educational certificate the name of Sri Baidya Nath Kachari has been shown wrongly and as per the report of the circle officer, Khairabari revenue circle there does not exist land in his name as the absolute owner. The percentage of marks obtained in the HSLC examination by Sri Baidya Nath Kachari is much below than the other candidates. The people of the Malmura village has expressed surprise to such appointment.

So it is hereby requested to re-examine the educational certificates and appoint the fit candidate at the earliest. Failing which we would be constrained to approach the court of law.

Yours sincerely,

1. Sri Fulcswar Basumatary
2. Sri Pradip Kumar Boro

Vill. & P.O. Malmura
Dist. Udaguri(BTAD)

Baidya Nath Kachari
P.K. Deka
1/6/04